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OA 566/2002

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>For Advocate - Copy Served.</p> <p>Blw 2 28/6/02 S. G. M.</p> <p>Postal requisites filed. Copy of order off. 28/6/02 and O.A. copy issued to all the respmts. by Regd. A.D. Posts.</p> <p>The same copy of order issued to the Counsel for both side.</p> <p>MP 8/7/02</p>	<p><u>order no. 1. dt'd. 28.6.02</u></p> <p>Heard the Advocate for the applicant and Mr. D.N. Mishra, learned Standing Counsel for the Railways. In this case, the applicant has raised a claim <sup>joint family</sup> <del>that</del> lands recorded in the name of his co-sharers <del>for</del> were acquired for construction of TalcherSambalpur Railway Link Project and that he has made a representation under Annexure 7 dated 5.10.2001 for an employment in GroupC or GroupD post. It is the case of the applicant that the said representation has not yet received due consideration of the authorities/ Respondents.</p> <p>In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the applicant, as raised under Annexure 7 dated 5.10.2001, and, while doing so, the Respondents should make necessary verification to find out as to whether the case of the applicant comes within the relevant instructions of the Railways and to grant necessary relief to the applicant as due and admissible under the relevant rules governing the field.</p> <p>Send copies of this order, along with copies of this Original Application, to the Respondents at the cost of the applicant. The applicant/advocate for the applicant should file required postages for transmission of the copies of this order and Original Application (by regd. post with A.D.) by 12.7.2002. Upon furnishing the required postages, free copies of this order be given to the advocate for the applicant and learned Standing Counsel for the Railways.</p> <p><i>Sobhan</i> 28/6/2002 (M.R. MOHANTY) MEMBER (JUDICIAL)</p>